



2026:AHC:18884

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 938 of 2026

Shivam Yadav

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	: Ankit Kumar Yadav, Deepak Kumar Kulshrestha, Pusp Raj Singh
Counsel for Respondent(s)	: A.S.G.I., Pankaj Kumar

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Deepak Kumar Kulshrestha, learned counsel for the writ petitioner and Sri Pankaj Kumar, learned counsel for the respondents.
2. The case of the writ petitioner is that in pursuance of an Advertisement published on 05.09.2024 for selection on the post of Constable (GD) in CAPFs, the writ petitioner participated. However, he was declared unfit in medical examination, as hemoglobin was found to be 8.7 gm. Thereafter, review medical was done, in which it was found 11.5 gm. However, according to the writ petitioner, he got blood test done from Tej Bahadur Sapru Hospital, Prayagraj, where it was found to be 12.04 gm.
3. Prayer in the present writ petition is for a direction to the respondents to conduct a medical test for hemoglobin.
4. Learned counsel for the respondents submits that in the medical examination and review medical examination, hemoglobin was found to be 8.7 and 11.5 as per the expert's report. According to him, there is no provision under the Rules so as to direct for third review, particularly when the writ petitioner claims to have obtained a medical report suiting him.
5. I have heard the submissions so made across the Bar and perused the records.
6. In the opinion of the Court, once medical examination/re-medical examination has been done and the hemoglobin was found at a lower level, qua the requirement, then merely because the writ petitioner possesses a report would not give a right to the writ petitioner to insist for third medical

examination. There is no provision cited in this regard and further hemoglobin depends upon the food intake and supplement in that regard, which may change or differ at subsequent point of time.

7. Accordingly, no case is made out. The writ petition is **dismissed**.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)